GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2748 ANSWERED ON:13.03.2013 ICAO AUDITS OF DGCA Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether in its audit report, International Civil Aviation Organisation (ICAO) has pointed out the poor performance of Directorate General of Civil Aviation (DGCA) in hiring and training of staff thereby jeopardising safety of the passengers;

(b) if so, the details in this regard along with the reaction of the Government thereto;

(c) whether the staff shortage and lack of training for the technical manpower in the DGCA were also raised by ICAO in its earlier audits as well and if so, the details thereof;

(d) whether any mechanism has been put in place to regulate the aviation sector and if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken/being taken by the Government to strengthen regulatory oversight mechanism and to rectify the shortcomings revealed by the ICAO?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b):The International Civil Aviation Organisation has not made available the draft report to India of the audit carried out by them from 12th to 20th December, 2012.

(c): ICAO conducted an audit of India in October, 2006. The findings and recommendations of audit included lack of availability of adequate number of qualified and trained manpower in DGCA.

(d)& (e): Yes, Madam. DGCA is entrusted with the responsibility to oversee the aviation sector to ensure safety of operations. DGCA certifies those operators and service providers who meet the requirements laid down in Aircraft Rules and Civil Aviation Requirements. In order to ensure continued safety, the officers of DGCA conduct regular inspections /surveillance of Airlines, operators, approved organisations including training establishments to ensure that they continue to meet the safety regulatory requirements. Further Government proposes to introduce a bill to establish a Civil Aviation Authority (CAA) which will replace DGCA and will have adequate financial and administrative flexibility to meet functional requirements for an effective safety oversight capabilities over air transport service operators, air service navigation operators and operators of other civil aviation facilities, development and standardization of civil aircraft and aeronautics, matters relating to financial stress on safety of operations, consumer protection and environment regulation in civil aviation sector and for matters connected therewith and thereto.